

anti-Indian nature by some of the missionaries just mentioned?

Shri Datar: I have already said that whenever it is found that there have been either actions or utterances of an anti-Indian nature action is taken.

Dr. Ram Subhag Singh: May I know the places from which these missionaries were asked to quit this country?

Shri Datar: It would not be in public interest to divulge it.

Shrimati A. Kale: Is it not a fact that when one of the Union Ministers toured the Madhya Pradesh, at Raznawgaon he eulogised the services of missionaries and, if so, what action has been taken on that?

Shri Datar: I am not aware of what the hon. Member is referring to.

UNIVERSITY GRANTS COMMISSION

*398. **Shri H. N. Mukerjee:** Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has been in permanent session since it was formed;

(b) if not, how many times it has met and what work was completed in these meetings; and

(c) how many official and *ex-officio* posts other than those connected with the Commission, are held by the Chairman of the Commission?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):

(a) No, Sir.

(b) It has met six times, and has been engaged in deciding upon the grants to Universities and in disbursing them out of funds placed at its disposal by Government. It has also been considering ways and means of improving the standards in Universities and the co-ordination of facilities.

(c) The Chairman of the University Grants Commission, who is at present working in an honorary capacity, is

also Secretary to the Government of India, Ministry of N. R. & S. R., and Honorary Director of Council for Scientific and Industrial Research.

PLURAL MARRIAGES

*399. **Dr. Ram Subhag Singh:** Will the Minister of Home Affairs be pleased to refer to the reply to starred question No. 2092 asked on the 28th April, 1954, and state whether Government have formulated any rules governing plural marriages in the case of Government servants?

The Deputy Minister of Home Affairs (Shri Datar): A provision has been made in the draft conduct Rules for the All India Services that no member of the Service who has a wife living shall contract another marriage without first obtaining the permission of Government. Those Rules will, it is expected, be promulgated shortly and placed before the Parliament as required by the All-India Services Act, 1951. The Rules for the Central Services will be framed after promulgation of the All-India Services Rules.

Dr. Ram Subhag Singh: May I know whether the Government have decided the conditions under which this permission could be obtained?

Shri Datar: We have got some rules in the Army and there they have laid down certain conditions and we are going to follow those conditions.

Dr. Ram Subhag Singh: May I know whether the Government will take the opinion of the State Governments before promulgating such rules?

Shri Datar: Government did take the opinion of the State Governments at the Chief Secretaries Conference which was held recently.

श्री भक्त वर्दान : क्या मैं जान सकता हूँ कि इस "प्लुरल मैरिज" की परिभाषा में "बहु-पत्नित्व" की प्रथा भी इसके अन्तर्गत आती है जैसी कि हिमाचल प्रदेश आदि में प्रचलित है ?

Shri Datar: This is covered under the rules.